

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Customs Appeal No.76867 of 2016

(Arising out of Order-in-Appeal No.16-17/CUS/CCP/2016 dated 28.07.2016 passed by Commissioner(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Vedanta Limited

(Formerly known as M/s. Sesa Sterlite Limited/Sesa Goa Limited)

(Sesa Gjpr. 20 EDC Complex, Patto, Panaji-403001.)

...Appellant

VERSUS

Commissioner of Customs(Export), Bhubaneswar

.....Respondent

(Central Revenue Building, Rajaswa Vihar, Bhubaneswar-7, Odisha.)

APPEARANCE

Shri Mukesh Laddha, Chartered Accountant for the Appellant (s)

Shri S.Debnath, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)
FINAL ORDER NO. 75281/2024**

DATE OF HEARING : 20 February 2024

DATE OF DECISION : 20 February 2024

Per : R. MURALIDHAR :

The Ld.Counsel for the Appellant fairly submits that they have filed two Appeals against the same impugned order. Therefore, he prays that the present Appeal be taken as withdrawn. Accordingly, we dismiss the same as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**